NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. IA 4237/2023 in C.P. (IB)/907(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024

NAME OF THE PARTIES:- **Prakul Thadi**
IN THE MATTER OF
Yes Bank Limited
V/s
Laxmidevi Jiwarajka

Section: Application under any other provisions- IBC U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 4237 of 2023:- None present on behalf of the Applicant/RP. This Application has been filed by the Resolution Professional for placing on record report of RP filed u/s 99 of the Insolvency and Bankruptcy Code, 2016 which is annexed with the present Application as Annexure A. The said report is taken on record, and no order is called for. Accordingly, **IA 4237 of 2023** is **allowed** and **disposed of.**

CP(IB) 907(MB)2022:- Counsel, Udita Miyan appeared for the Financial Creditor through VC, and Counsel, Nikita Panhalkar appeared for the Personal Guarantor through VC. List this matter for written submissions on **10.07.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
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